

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 107**  
**TA (IBC)- 37(PB)/2023**

**IN THE MATTER OF:**

Ashmeet Singh Bhatia

.... Petitioner/Applicant

v.

M/s Granite Gate Properties Pvt. Ltd and Ors

.... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 02.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Shashwat Tripathi, Ms. Ridhima Verma, Ms. Madhu Atachit, Advs.

For the Respondent : Mr. Abhishek Anand, Mr. Karan Kohli, Advs. for the R-3 & R-7

Mr. Sanyam Saxena, Mr. Nubair Alvi, Advs. for the R-1  
Mr. Manmeet Singh, Ms. Anshika Chada, Advs.

Mr. Auj Chauhan and Mr. Abhay Arora, Advs. for the  
IRP and For the R-26

For the RP : Mr. Amar Vivek and Ms. Ishika Vijay, Advs. for the R-18

**ORDER**

Ld. Counsel Mr. Shashwat Tripathi appeared on behalf of the Applicant.

Ld. Counsel Mr. Abhishek Anand appeared on behalf of Respondents No. 3 & 7 and stated that the reply has been filed. Await the appearance of the other Respondents.

At the request and with the consent of the parties, list the matter for a physical hearing **on 15.03.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**